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In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP No. 53/2001

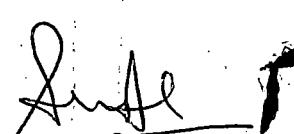
Laddu Lal Bairwa Versus Union of India & Ors.

Date of Order	Orders
8.02.2000	<p>Mr. Ganesh Meena - Counsel for applicant.</p> <p>Heard the counsel for the applicant on admission. The relief claimed by the applicant is to declare the order Annx. Al as illegal on the ground that the applicant is more qualified than the person selected on the post of EDBPM, Tapur, (Isarda), vide order at Annx. Al.</p> <p>2. The main contention of the applicant in this O.A is that the applicant is the resident of Tapur (Isarda) whereas respondent No.4 who was selected is not the resident of the village/jurisdiction where the Post Office of Tapur (Isarda) is situated. The other contention of the applicant has been that the applicant is more qualified than the present person selected (Respondent No.4) and he is possessing house/property situated in the village Tapur (Isarda) whereas respondent No.4 is not having such a property.</p> <p>3. We have given anxious consideration to the contention of the counsel for the applicant and also perused the averments made in the O.A.</p> <p>4. Qualification for the post of EDBPM is Matriculation and the applicant has not made clear that he secured more marks than respondent No.4 in the Matriculation. No higher qualification other than Matriculation cannot be taken into consideration for the purpose of selection on the post of EDBPM. Moreover it is not necessary that a person selected for the post of EDBPM must belong ^{to the place} where the Branch Post Office is located. What is necessary is that the person selected must provide an accommodation for the Branch Post Office and he must have the income and property in his own name. There is nothing on record to show that respondent No.4 has not fulfilled the eligibility criteria, as required under the rules. We, therefore, do not find any basis to admit the O.A.</p>

P.T.O

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C. A. T. Bench, Jaipur

Date of Order	Orders
copy sent to applicant R. 2 vide B249, 8250 Dated 1.3.2014	<p>: 2 :</p> <p>5. We, therefore, dismiss the O.A in limine having no merit.</p> <p> (N.P. Nawani) Member (A).</p> <p> (S.K. Agarwal) Member (J).</p>